

FORM OPI: Section A**(For the half year ended March/ September)**

Note: To be filed by a person resident in India, other than a resident individual, making any Overseas Portfolio Investment (OPI) or transferring such investment during the reporting period (Only relevant sections of this form, as applicable, may be used)

All amounts should be in actuals

I	Name and Code of Reporting AD bank:		
II	Particulars of the Indian Entity/Mutual Fund (MF)		
i.	Name of Indian entity/ MF		
ii.	LEI of Indian entity/ MF		
iii.	PAN		
iv.	Address of Indian entity/ MF		
v.	City		
vi.	State		
vii.	PIN code		
viii.	Net worth in INR (in case of Indian entity) as per last audited balance sheet	As on date (Please mention date)	
ix.	Whether the IE is listed	Yes / No	
x.	Contact person (name & designation)		
xi.	Mobile number		
xii.	E-mail ID		
A. OPI by Indian entity (Please refer to Schedule II & Proviso 2(iii) of Schedule V of OI Rules)			
		USD	INR
i.	Net Amount of Investment held abroad (opening balance) at cost basis		
ii.	Investments made during the half year (including reinvestment)		
iii.	Sale/disinvestment made during the half year *		
iv.	Net amount of Investment held abroad (closing balance) (I+II-III)		
	Remittance amount		
	Repatriation amount		

i	Equity												
ii	Debt Instruments												
iii	ADR/GDR												
iv	ETF (Securities)												
v	Mutual Funds												
vi	Others (Specify)												
	Total (C)												

* The disinvestment amount should correspond to the actual investment amount made and not the sale/market value on which disinvestment took place

Form OPI: Section B

Reporting of the Overseas Portfolio Investment (OPI) by Venture Capital Fund (VCF)/ Alternate Investment Fund (AIF)

I		
Particulars of the Indian entity/ resident individual (RI) who has promoted/ invested in VCF/ AIF (Attach Separate sheet if there are multiple Indian entities/ RIs)		
i.	Name of the Indian entity/ RI	
ii.	LEI of Indian entity	
iii.	PAN	
iv.	Group to which the entity belongs	
v.	Activity code of the Indian entity	(1987 NIC code at 3-digit level) (2008 NIC code at 5- digit level)
vi.	Address of the Indian entity/ RI	
vii.	City	
viii.	State	
ix.	PIN code	
x.	Name of the contact person	
xi.	Designation of the contact person	
xii.	Telephone No.	
xiii.	Mobile No. of the contact person	
xiv.	Fax No.	
xv.	Email	
II		
Particulars of the Indian Company/ RI who manages the VCF/ AIF		
i.	Name of the Indian entity/ RI	
ii.	PAN	
iii.	Group to which the entity belongs	
iv.	Activity code of the Indian Company	(1987 NIC at 3-digit level) (2008 NIC at 5-digit level)
v.	Address of the Indian entity/ RI	
vi.	City	
vii.	State	
viii.	PIN code	
ix.	Name of the contact person	
x.	Designation of the contact person	
xi.	Telephone No.	

Section C			
Certificate from Indian entity/ Mutual Fund/AIF/VCF (Strike out whichever is not applicable)			
We, the Indian entity/ Mutual Fund/ AIF/ VCF further confirm that the investment made as above are in compliance with the provisions contained in OI Rules.			
All the transactions effected during the half year are included above and we hereby certify that the information furnished above are true and correct. <u>We also duly acknowledge that if any information furnished by us is found to be false and/or incorrect, it shall be construed that the reporting requirements under FEMA,1999 have not been complied with.</u>			
Signature of the authorized official of the Indian entity approved by the Board or equivalent body, as the case may be/ Mutual Fund/ AIF/ VCF		Stamp/Seal	
Name & designation of the Authorized Official of the Indian entity/ Mutual Fund/ AIF/ VCF			
Place		Date	
Telephone No.		Email ID	

Instructions for filling up Form OPI

- 1) In the case of Mutual Funds, the details of Indian entity responsible for filing the Form OPI (i.e Promoter/ AMC of that Mutual Fund, as decided by the Mutual Fund), may be indicated in Section A (details of Indian entity), along with mentioning the name of the Mutual Fund.
- 2) Section C for Mutual Fund/ AIF/ VCF may be filled in by the Indian entity responsible to file the Form OPI (as designated by the fund).
- 3) The date may be mentioned in format DD/MM/YYYY format.
- 4) All amounts should be in actuals only.